

This is all based on wrong information. The conference will be held in Deoria, I will attend the conference, and we will discuss the question.

Shri Sarangadhar Das (Dhenkanal—West Cuttack): The Minister says that it is the Government of India that increases or reduces the price. I have it from a newspaper report—based on which I gave notice of the Adjournment Motion—that the price used to be Rs. 1-12-0 and last year it had been fixed at Rs. 1-5-0 and this year Rs. 1-7-0. That is the complaint. Moreover, sugar is controlled by the Government of India, and if these mills stop because the cane-growers do not supply cane from the 15th January, then it is necessary to discuss the matter now and get an assurance from the Government that the mills would not be closed and some settlement will be made in regard to the reduction in price. That is why I gave the adjournment motion.

Mr. Speaker: Now, in view of what the Minister has said, I do not think there is any ground at all for assuming there was a reduction. Even assuming there was any, I do not give my consent to this.

Shri R. N. Singh (Ghazipur Distt.—East cum Ballia Distt.—South West): One question, Sir.

Mr. Speaker: One question about what?

Shri R. N. Singh: About that conference. मैं यह जानना चाहता हूँ कि वह कान्फ़ेंस किस के द्वारा की जा रही है ?

श्री किशवर्दी : सवाल, यह था कि साउथ इंडिया में एक सितमा फारमूला है जिससे केन ग्रेडर्स को अलावा मामूली कीमत पाने के कुछ ज्यादा मिल जाता है अगर शकर में ज्यादा मुनाफा होता है । वह चाहते हैं कि वही यहां भी हो । उसी के लिए यह कान्फ़ेंस की जा रही है ।

Shri Sarangadhar Das: Will you please allow me to read a portion of this despatch?

Mr. Speaker: It is not necessary now. It has been disposed of. I am not going to give my consent to the Adjournment Motion.

Shri Sarangadhar Das: The conference being initiated by him may be another conference.

Mr. Speaker: It is not necessary to go into it now.

Shri Jaipal Singh (Ranchi West—Reserved—Sch. Tribes): On a point of order, Sir. May I know why the hon. Minister does not answer the question. He asked: किन के जरिये से यह कान्फ़ेंस हो रही है ।

Shri Kidwai: I had advised convening of the conference.

Mr. Speaker: It is not a matter of the hon. Member putting a question. The Chair wanted some information only for purposes of judging the admissibility of the motion. I have already said that I refuse to give my consent. And if the Chair allowed one question, it does not mean that other questions also can be put.

MESSAGES FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following two messages received from the Secretary of the Council of States:

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Indian Tariff (Second Amendment) Bill, 1953, which was passed by the House of the People at its sitting held on the 14th December 1953, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make....

Shri Beli Ram Das (Barpeta): A very good House.

Secretary: ... to the House of the People in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule 6 of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Indian Tariff (Third Amendment) Bill, 1953, which was passed by the House of the People at its sitting held on the 15th December 1953, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1948

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of each of the following notifications issued by the Ministry of Natural Resources and Scientific Research, namely:—

- (i) Notification No. MII—152 (202), dated the 22nd December, 1953;
- (ii) Notification No. MII—152 (213), dated the 17th November, 1953; and
- (iii) Notification No. MII—152 (213), dated the 18th December, 1953—(Corrigendum).

[Placed in Library. See No. S—218/53.]

REPORT OF INDUSTRIAL FINANCE CORPORATION ENQUIRY COMMITTEE

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table the Report of the Industrial

Finance Corporation Enquiry Committee, 1953.

[Placed in Library. See No. S—219/53.]

MOTION RE: PUBLICATION OF THE REPORT OF THE INDUSTRIAL FINANCE CORPORATION ENQUIRY COMMITTEE.

The Deputy Minister of Finance (Shri A. C. Guha): I beg to move:

"That the Report of the Industrial Finance Corporation Enquiry Committee, 1953, be published under the authority of the House of the People under Clause (2) of Article 105 of the Constitution."

Mr. Speaker: The question is:

"That the Report of the Industrial Finance Corporation Enquiry Committee, 1953, be published under the authority of the House of the People under Clause (2) of Article 105 of the Constitution."

The motion was adopted.

PAPERS LAID ON THE TABLE

VIEWS ON REPORT OF INDUSTRIAL FINANCE CORPORATION ENQUIRY COMMITTEE

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy of the Views of the Board of Directors of the Industrial Finance Corporation on the Report of the Industrial Finance Corporation Enquiry Committee, 1953.

[Placed in Library. See No. S—220/53].

RESOLUTION Re: REPORT OF INDUSTRIAL FINANCE CORPORATION ENQUIRY COMMITTEE

Shri A. C. Guha: With your kind permission, I also beg to lay on the Table a copy of the Resolution of the Government of India, containing the decisions taken on the Report of the Industrial Finance Corporation Enquiry Committee, 1953.

[Placed in Library. See No. S—221/53].